

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Mohd. Aamir
FIR No. 633/2019
P.S. Jafrabad
U/s 326/307/451/34 IPC

23.04.2020

Present: Sh. Prem Narain Singh, APP for the State.
SI Veer Singh, Nodal Officer from the office of DCP-Shahdara.
Sh. Abdul Shamim Khan, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This is an application for grant of interim bail for a period of 45/50 days moved on behalf of the applicant. Concession of interim bail can be extended only in the event of exigency. No exigency has been pleaded in the application. On being inquired about the same, the counsel for the applicant seeks permission to withdraw the application. **The application is, accordingly, dismissed as withdrawn.**

3. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Smita
23-4-2020

--2--

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

Smita
(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:23.04.2020

3

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02. SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Aleem Saifi
FIR No. 153/2020
P.S. Jafrabad
U/s 302/307/147/148/149/153A/505/435/120B/34 IPC

23.04.2020

Present: Sh. Prem Narain Singh, APP for the State.
SI Veer Singh, Nodal Officer from the office of DCP-Shahdara.
Sh. Rohit Bhargava, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This is an application for grant of regular bail/interim bail moved on behalf of the applicant.
3. At the outset, the counsel for the applicant submitted that the application is being confined to the grant of interim bail only.
4. Interim bail is being sought on the ground of illness of the mother of applicant. After advancing arguments for some time, the counsel for the applicant seeks permission to withdraw the application. **The application is, accordingly, dismissed as withdrawn.**

Smita
23.4.2020

5. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:23.04.2020

5

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No. /2020
State v. Shivam Sahu
FIR No. 114/2020
P.S. Seema Puri
U/s 376/354/506 IPC &
6 POCSO Act

23.04.2020

Present: Sh. Prem Narain Singh, APP for the State.
SI Veer Singh, Nodal Officer from the office of DCP-Shahdara.
Sh. Rajiv Pratap Singh, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.

2. This is an application for grant of interim bail for a period of two months moved on behalf of the applicant. Reply to the application has been filed by SI Gajal Chug. Heard.

3. The counsel for the applicant has submitted that the mother of the applicant is ailing and the presence of the applicant is required for arranging medicines and other essential goods for her.

4. On being enquired, the counsel for the applicant has stated that the father of the applicant is also there in the family.

Smita
23.4.2020

--2--

5. Alongwith application, two medical prescriptions dated 13.04.2020 and 20.04.2020 of Guru Teg Bahadur Hospital, Dilshad Garden, Delhi have been filed. A perusal thereof shows that the mother of the applicant, aged about 36 years, had complained of chest pain and anxiety and that she was only prescribed certain medicines for the same. Since the mother of the applicant neither appears to be suffering from any serious/life threatening ailment nor has been advised to undergo any surgery, no ground for grant of interim bail is made out. Needless to say, in the absence of applicant, his father can take care of the mother. **The application is, accordingly, dismissed.**

6. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:23.04.2020

7

IN THE COURT OF MS. SMITA GARG,
ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,
KARKARDOOMA COURTS, DELHI.

Bail Application No./2020
State v. Praveen Kumar
FIR No. 387/2016
P.S. Farsh Bazar
U/s 498A/302/201/120B IPC

23.04.2020

Present: Sh. Prem Narain Singh, APP for the State with Insp. Rajesh Johri.
SI Veer Singh, Nodal Officer from the office of DCP-Shahdara.
Sh. Rajiv Pratap Singh, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This is an application for grant of interim bail for a period of two months moved on the ground of illness of mother, unmarried sister and youngest daughter of the applicant.
3. The counsel for the applicant has submitted that the presence of the applicant at his home is required so as to take care of the abovesaid ailing members of the family.
4. On being enquired, the counsel for the applicant has stated that the family of the applicant consists of his parents, one unmarried sister and three children. He has further stated that the applicant also has three married sisters.

Smita
23-4-2020

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5. Medical records of the mother, unmarried sister Shivani and youngest daughter Saanvi of the applicant have been annexed. A perusal of the medical prescriptions of the mother and daughter shows that they are suffering from general ailments and not from any serious/life threatening disease. As far as the unmarried sister is concerned, only certain test reports have been filed without even specifying the nature of disease. Considering the same, no ground for grant of interim bail is found. **The application is, accordingly, dismissed.**

6. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(SMITA GARG)
Duty Judge/Addl. District Judge-02,
Shahdara, Karkardooma Courts,
Delhi:23.04.2020